



**ATTENTION !!!**

**Bondholders of Sahara India Real Estate Corporation Ltd.(SIRECL) and Sahara Housing Investment Corporation Ltd. (SHICL)**

**\*\*\*APPLY TO SEBI FOR REFUND \*\*\***

In terms of the Order dated August 31, 2012 and the subsequent Orders passed by the Hon'ble Supreme Court, particularly the Order dated May 8, 2013, SEBI has been refunding moneys to the Bondholders of SIRECL and SHICL who had lodged their complaints/claims with SEBI. Pursuant to the proceedings held before the Hon'ble Supreme Court of India on July 4, 2014, SEBI had issued advertisements in various newspapers in the months of August, September and December 2014 inviting claims from the bondholders of Saharas for refund of their investments in the schemes given below. The last date for receipt of Applications for Refund was fixed on January 31, 2015. However, SEBI has been accepting Applications for Refund after the said date, in the interest of those bondholders of Saharas who could not submit their refund claims before the last date. This advertisement is being issued to advise all those bondholders to submit their Applications and all those bondholders who have not responded to SEBI's letter seeking additional information/documents to submit their reply by July 2, 2018: Applications received after the said date shall not be considered for verification and refund.

<b>Bonds Issued by SIRECL</b>	<b>Real Estate / Abode / Nirmaan Bonds</b>
<b>Bonds Issued by SHICL</b>	<b>Multiple / Income / Housing Bonds</b>

Bondholders may submit their claims by way of an Application in the format given alongside, with the following documents (please read the instructions given below carefully):

- ORIGINAL bond certificates / passbooks. Investors may note that Applications without original bond certificates/passbook and/or with certificates of other entities shall not be considered for verification and refund. Please note that claims relating to any schemes/ bonds other than the ones listed above shall not be entertained and will be returned to the Applicant at his/ her sole risk and responsibility.
- Bondholder can submit one Applications for Refund in respect of all his investments in the aforesaid Bonds.
- Self attested copies of Proof of Identity and Proof of Address
- Self attested copy of first page of the bank passbook or cancelled cheque leaf (Refund amount will be credited to your bank account as per copy of passbook / cheque leaf).

Application for Refund along with all the requisite documents shall be submitted to:

**Securities and Exchange Board of India,  
SEBI Bhavan, Plot No.C-4A, "G" Block, Bandra-Kurla Complex,  
Bandra (East), Mumbai : 400 051**

**LAST DATE FOR RECEIPT OF APPLICATIONS FOR REFUND \* : July 2, 2018**

\* Claims received after July 2, 2018 shall be returned to the Applicant at his/her sole risk and responsibility.

**Instructions to the bondholders:**

- Please make the application in the form printed here. You may also photocopy or re-type clearly to make an application. The format can also be downloaded from SEBI website ([www.sebi.gov.in](http://www.sebi.gov.in)).
- List of documents acceptable as proof of identity and proof of address:
  - Proof of Identity: Unique Identification Number (Aadhaar) / Passport# / Voter ID card / Driving license# / PAN card / Government Photo ID Cards / Service Photo ID cards issued by PSUs / MGNREGA Job Card / Pensioner Photo Card / Any other document evidencing identity of the applicant(s) acceptable to SEBI.
  - Proof of Address: Unique Identification Number (Aadhaar) / Passport# / Voters Identity Card / Ration Card / Registered Lease or Sale Agreement of Residence# / Driving License# / Flat Maintenance bill/ Insurance Copy# / Utility bills like Telephone Bill (only land line), Electricity bill or Gas bill - Not more than 3 months old / Bank Account Statement or Passbook -- Not more than 3 months old / Government Photo ID Cards / Service Photo ID cards issued by PSUs / Property Tax Receipts / MGNREGA Job Card / Pensioner Card / Any other document evidencing address of the applicant(s) acceptable to SEBI.  
#Documents having an expiry date should be valid on the date of submission.
- Income Tax will be deducted at source, wherever applicable, unless the prescribed form (Form 15G / Form 15H under the Income Tax Act, 1961) seeking exemption from deduction of tax at source is received along with refund application in accordance with the provision of Income Tax Act, 1961. Incomplete Form 15G / Form 15H shall not be considered for exemption of TDS.
- In case of change in marital status or if the minor bondholder has attained the age of majority, such Bondholders are requested to send necessary evidence in support of change of status along with the application for refund. Similarly, Applications for Refund from the nominees/legal heirs of the bondholders who are deceased shall accompany self-attested copies of relevant documents such as death certificate, legal heir certificate, etc.
- Bondholders are advised to quote the Name of the Company, Name of the Scheme, Control No. / Account No. in all their future correspondence.
- In case of any query, please contact SEBI TOLL-FREE HELPLINE: 1800-22-7575 or 1800-266-7575

## APPLICATION FOR REFUND

(Please use ball point pen only)

Affix recent  
passport size  
photo

Sub : My investments in Sahara India Real Estate Corporation Ltd (SIRECL) and/or Sahara Housing Investment Corporation Ltd (SHICL).

I hereby submit Application for Refund of my investment in the aforesaid Sahara Company(ies). The details are as under:

1. Name of the Bondholder : \_\_\_\_\_
2. S/o / D/o / W/o / C/o. : \_\_\_\_\_ 3. Occupation : \_\_\_\_\_
4. Telephone (with STD Code) / Mobile No.: \_\_\_\_\_ 5. Email Id : \_\_\_\_\_
6. PAN Number, if available (please attach a copy of PAN) :
7. Address @

If located in Urban Area, in the following format		If located in Rural Area, in the following format	
House/Flat no., floor, premises name, block no.		Village name	
Street, Landmark, Sub locality		Post office name	
Locality, Road, sector,		Tehsil and District	
Town / City			
State		State	
Pin code		Pin code	

<sup>®</sup> If the above Address is different from the Address mentioned in the Original Bond Certificate/ Passbook issued by Sahara, please furnish Address proof for both the Addresses.(Please refer to Instructions SI.No.2)

### 1. Details of investments (Please fill details in appropriate boxes below)

Description	Investments in Sahara India Real Estate Corporation Ltd.			Investments in Sahara Housing Investment Corporation Ltd.		
	Real Estate	Nirmaan	Abode	Multiple	Income	Housing
Account Number / Control Number						
No. of Bonds						
Amount invested						
Mode Of Investment (Cash / Cheque / DD) <sup>5</sup>						

<sup>5</sup> In case of Investment by Cheque/DD please indicate Cheque /DD No., Date, Drawee Bank and Branch, and in case of Cheque please attach relevant copies of Bank Statement/Passbook evidencing payment by cheque.

### 2. Bank Account Details

Name of the Bank and Branch			
Name of the Account holder			
Account No.		Type of Account: <input type="checkbox"/> Savings / <input type="checkbox"/> Current Account (Please tick)	
IFSC Code			

### UNDERTAKING

I/We \_\_\_\_\_ declare that the information given in this application form is true to the best of my / our knowledge and belief. In consideration of the refund of the aforesaid amount to me/us by SEBI pursuant to the Orders of the Hon'ble Supreme Court of India dated August 31, 2012, December 5, 2012 and May 8, 2013, I/We hereby undertake to return the said amount along with applicable interest to SEBI, If my/our aforesaid declaration is subsequently proven to be false. Further, I/We shall also be liable for any civil or criminal actions in accordance with the law.

Place :

Date :

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Signature / Thumb Impression